

1	2	3	4	5
5.	Gujarat	18	25	20
6.	Haryana	13	—	28
7.	Himachal Pradesh	79	51	7
8.	Jammu & Kashmir	—	—	—
9.	Karnataka	30	3	—
10.	kerala	3	3	—
11.	Madhya Pradesh	1	7	28
12.	Maharashtra	37	19	—
13.	North East	2	1	—
14.	Orissa	30	—	—
15.	Punjab	—	—	6
16.	Rajasthan	14	11	—
17.	Tamil Nadu	7	1	—
18.	Uttar Pradesh	4	22	8
19.	West Bengal	24	33	22
Total		390	177	139

[English]

Setting Up of International Transshipment Terminal at Cochin

750. SHRI P.C.THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Fredrick Harris, a Foreign Consultant deputed to study the feasibility of establishing an International Transshipment Terminal near Cochin has given a favourable report;

(b) whether the Government propose to set up such a Terminal;

(c) whether India has very good scope to get good business competing with Colombo and Singapore if such Terminal is developed at Cochin; and

(d) the action proposed to be taken in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) and (b) M/s Fredrick R. Harris, Dutch Consultants in their report to Cochin Port Trust in 1991, had recommended the establishment of a Container Transshipment Terminal at Vallarpadam, Cochin. The report is being updated.

(c) Preliminary report indicates good business prospects.

(d) Further action will be taken after the 1991

Report of M/s. Fredrick R. Harris is updated.

Militant's Links in Defence Forces

751. SHRI SUKDEO PASWAN:

SHRI SHIVANAND H. KOUJALGI:

Will the Minister of DEFENCE be pleased to state:

(a) whether a militant with top secret military documents relating to the military installations and deployment of Indian troops at the strategic positions in Kashmir Valley was recently arrested by the air customs preventive unit at the IGI airport;

(b) if so, the details thereof;

(c) whether the Government have made any investigation to identify the militant's link in the defence forces to obtain such top secret documents;

(d) if so, the outcome thereof; and

(e) the action taken by the Government against those responsible for passing such vital documents?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (e) Mr. Syed Liaqat Ali, a Pakistan trained J&K militant, son of Ali Mohd, resident of Shah Mohalla, Srinagar, (S&K) was apprehended by the Customs authorities at IGI Airport, on 25th September, 1997 while he was trying to smuggle some classified defence documents pertaining to anti-militancy operations in J&K of Dubai. He was arrested and a case registered against him under the Official Secrets Act, 1923.

Subsequent investigations of the case revealed the involvement of TA-42079P Major Tanseer Alam of 116 Territorial Army Battalion (PARA), who has confessed his involvement in espionage activities. He has been placed under arrest with effect from October 5, 1997 Action as per law has been initiated against him.

[Translation]

Encroachment of National Monuments

752. SHRI ILIYAS AZMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the fact that four beegha land belonging to the tombs of Abul Fazal, Faizi and their sister Ladli Begum, which is a symbol of National pride has been encroached;

(b) whether the Government are aware of the fact that the Superintendent of National Archaeological Survey, Shri Bhanupratap Singh has taken illegal possession of the land and then took huge amounts from M/s Friend Builders for the construction of Siddhartha Enclave Colony;

(c) whether the Government are aware of the fact that Bhanupratap Singh has demolished these important National Monuments;